

ORDER

Heard the learned Counsel Miss.Mehak Chaichani for the plaintiff on I.A.No.1.

Perused the I.A.No.1 filed Under Order 39 Rule 1 and 2 of CPC, 1908 seeking to pass an ex parte ad-interim order of Temporary Injunction restraining the defendants, their officers, agents, representatives, person acting through or under them and/or any other person responsible for or facilitating the dissemination of the impugned content, from continuing to host, publish, upload, transmit, circulate, communicate, reproduce, republish or otherwise make available the false and defamatory content concerning the plaintiff and/or the cinematograph file titled 'Ranabaali' identified in the schedule and consequently, direct the defendant No.1 to 7 to forthwith disable access to, remove and/or de-index the comments or on the URLs specifically identified in the schedule and electronic material and to take responsible steps to prevent the immediate republication of the same or substantially identical false and defamatory content through their respective platforms, while preserving all available electronic records, account information, IP logs, metadata and other relevant data relating to the comments made on the said URLs, accounts and uploads for production before the Court and for identification of the persons responsible, pending disposal of the suit.

In support of the application I.A.No.1, the Managing Partner of plaintiff Firm by name Yalamanchili Ravi Sankar has sworn to an affidavit. In support of the case, it has produced the documents and contends that the plaintiff has made out prima-facie case and balance of convenience lies in its favour.

By perusing the materials on record and plaint averments, documents and looking to the facts and circumstances of this suit, at this stage the plaintiff has made out a prima-facie case for grant of ex-parte temporary injunction and in order to avoid multiplicity of proceedings. If the notice is ordered to be issued, it causes the delay and defeats the very purpose of filing the suit. Hence, I proceed to pass the following:

ORDER

Issue ex-parte Temporary Injunction order against the defendants.

The defendants are hereby restrained from facilitating the dissemination of the impugned content, from continuing to host, publish, upload, transmit, circulate, communicate, reproduce, republish or otherwise make available the false and defamatory content concerning the plaintiff and/or the cinematograph file titled 'Ranabaali' shown in the schedule till next of hearing as prayed in I.A.No.1.

Plaintiff shall comply Order 39 Rule 3 of C.P.C.
Issue emergent notice and orders on I.A.No.1 and suit
summons to the defendants, if P.F. is paid.

Call on: **06.11.2026.**

SHIVANAND
MARUTI
JIPARE

Digitally signed
by SHIVANAND
MARUTI
JIPARE
Date:
2026.10.14
17:58:03 +0530

14.10.2026

(Shivanand Maruti Jipare)
XLIII A.C.C. and S.J. Bengaluru.